

LIR No. 1432/19

Amar Kumar Sinha vs. M/s Ashok Enterprises

14.09.2020

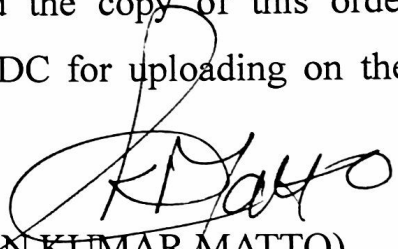
Present: None for the parties.

The matter is fixed for today for talk of settlement, failing which for filing of rejoinder and for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 29.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 2291/19  
Sunil Chand vs. M/s Shakti Consulting & Solutions Pvt. Ltd.

14.09.2020

Present: None for the workman.

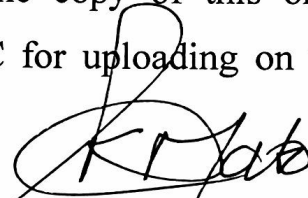
The matter is fixed for today for filing of statement of claim.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose.

To come up on 29.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LID No. 55/20

Sanjana Kumari vs. M/s Alliances Gallore Pvt. Ltd.

14.09.2020

Present: Sh. Sheel Pathak, AR for the workwoman through video conference.

The matter is fixed for today for consideration.

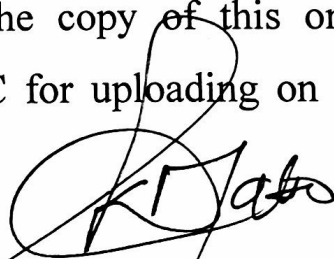
Heard the Ld. AR for the workwoman. Perused the record.

Issue notices to the management for the next date of hearing.

Workwoman is directed to file email address, mobile phone number and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapp.

Notices to be issued to the management are returnable on 08.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 1965/19  
Rajesh vs. M/s Vinod Travel Agency

14.09.2020

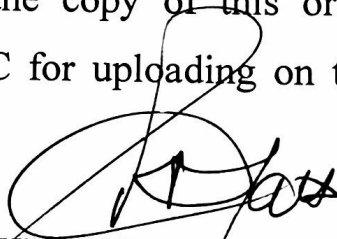
Present: None for the workman.  
Sh. Rajeev Gupta, AR for the management through video conference.

The matter is fixed for today for filing of rejoinder and for framing of issues.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder and for framing of issues on 26.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 2582/17

Saleem @ Samiullah vs. Transport Company of Sh. Bupinder Singh

14.09.2020

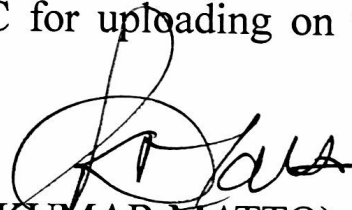
Present: None for the workman.  
Management is already exparte.

The matter is fixed for today for remaining exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for remaining exparte evidence of the workman on 02.07.2021. It will be last and final opportunity to the workman to conclude his entire evidence.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 878/18

Amit Kumar Sinha vs. M/s The H.M.V.L.

14.09.2020

Present: None for the workman.  
Ms. Raavi Birbal, AR for the management through video conference.

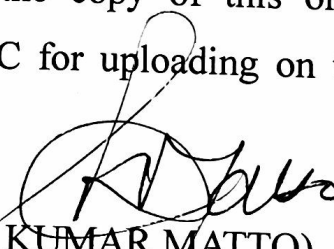
The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management has apprised to the court that she has already received the copy of affidavit of the workman.

Accordingly, the matter stands adjourned for the evidence of the workman on 21.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

ILD No. 313/16

Baudley vs. M/s Krishna Engineering Works

(14.09.2020)

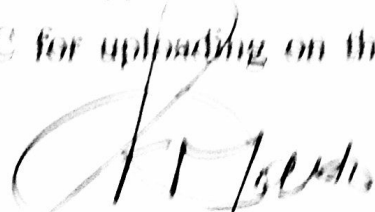
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 12.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR TIMAR M/110)  
Presiding Officer Labour Court IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LID No. 513/16

Ram Prasad Chaudhary vs. M/s Krishna Engineering Works

14.09.2020

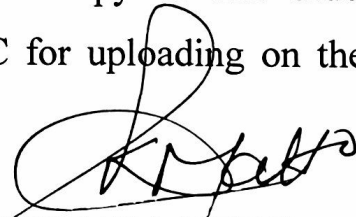
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 12.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

14.09.2020



UID No. 514/16

Ravinder Thakur vs. M/s Krishna Engineering Works

14.09.2020

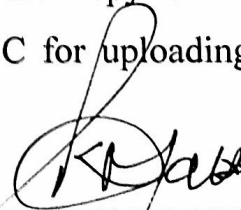
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 12.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 5968/16  
Dharmender Singh vs. M/s Superchemfab Engg. Consultants Pvt. Ltd.  
Technochem Engineers

14.09.2020

Present: None for the workman.  
Management is already exparte.

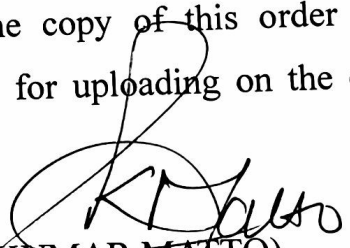
The matter is fixed for today for hearing exparte final arguments.

Today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 16.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 5969/16

Pintu Kumar vs. M/s Superchemfab Engg. Consultants Pvt. Ltd.  
Technochem Engineers

14.09.2020

Present: None for the workman.  
Management is already exparte.

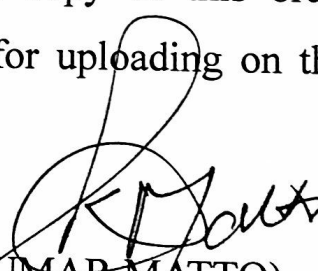
The matter is fixed for today for hearing exparte final arguments.

Today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 16.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 5970/16

Katar Singh vs. M/s Superchemfab Engg. Consultants Pvt. Ltd.  
Technochem Engineers

14.09.2020

Present: None for the workman.  
Management is already exparte.

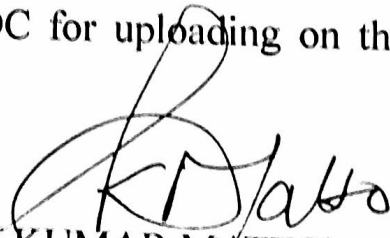
The matter is fixed for today for hearing exparte final arguments.

Today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 16.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 5973/16

Arun Kumar Gupta vs. M/s Superchemfab Engg. Consultants Pvt. Ltd.  
Technochem Engineers

14.09.2020

Present: None for the workman.  
Management is already exparte.

The matter is fixed for today for hearing exparte final arguments.

Today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 16.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020

LIR No. 6393/16

Govind Kishore Jha vs. M/s Superchemfab Engg. Consultants Pvt. Ltd.  
Technochem Engineers

14.09.2020

Present: None for the workman.  
Management is already exparte.

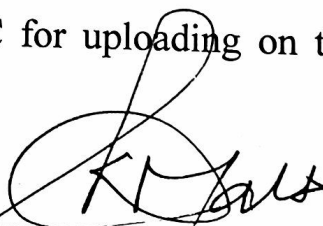
The matter is fixed for today for hearing exparte final arguments.

Today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to advance arguments.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 16.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
14.09.2020